



2026:AHC-LKO:5569-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 47 of 2026

Manoj Kumar

.....Petitioner(s)

Versus

State Of U.P. Thru. The Prin. Secy. Urban
Development Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Prasad Dwivedi
Counsel for Respondent(s)	:	C.S.C., Ausaf Ahmad Khan

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned Additional Chief Standing Counsel for the State and Shri Surya Prakash Singh, learned counsel for the opposite party no. 5.
2. By means of this writ petition styled as public interest litigation the petitioner alleges certain irregularities etc. in providing houses under the Pradhan Mantri Awas Yojana pertaining to his ward i.e. Rupaideeha Ward No. 1 Nidhi Nagar District- Bahraich.
3. Nevertheless, let the petitioner raise his grievance, if there is a cause, before the competent authority which can be looked into as per law.
4. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 27, 2026

R.K.P.